

ITEM NO.22+53+57

COURT NO.1

SECTION IV-C

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CIVIL)..... Diary No(s). 33643/2026

[Arising out of impugned final judgment and order dated 15-05-2026 in WP No.10497/2022 15-05-2026 in WP No.10484/2022 passed by the High Court of Madhya Pradesh at Indore]

JEBRAN ANSARI & ORS.

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

IA No. 182465/2026 - EXEMPTION FROM FILING O.T., IA No. 183607/2026 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES, IA No.182466/2026 - PERMISSION TO FILE LENGTHY LIST OF DATES, IA No.182460/2026 - PERMISSION TO FILE PETITION (SLP/TP/WP/..)

WITH

ITEM NO.53

Petition(s) for Special Leave to Appeal (C) No(s).23490/2026

HAJI MUNEER AHMAD AND ANR.

Petitioner(s)

VERSUS

STATE OF MADHYA PRADESH AND ORS.

Respondent(s)

IA No. 196533/2026 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 196534/2026 - EXEMPTION FROM FILING O.T., IA No.196537/2026 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES, IA No. 196535/2026 - PERMISSION TO FILE LENGTHY LIST OF DATES

ITEM NO.57

SPECIAL LEAVE PETITION (CIVIL)..... Diary No(s).32281/2026

IA No. 183523/2026 - EXEMPTION FROM FILING O.T., IA No. 183524/2026 - PERMISSION TO FILE PETITION (SLP/TP/WP/..)

SLP(C) No. 22119-22120/2026 (IV-C)

IA No. 182282/2026 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 182283/2026 - EXEMPTION FROM FILING O.T.

Date : 14-07-2026 These matters were called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE JOYMALYA BAGCHI
HON'BLE MRS. JUSTICE V. MOHANA

For Petitioner(s) : Ms. Meenakshi Arora, Sr. Adv.
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Ms. Anu B, Adv.

Mr. Huzefa A. Ahmadi, Sr. Adv.
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Mr. Mohd. Tahir Hakim, Adv.
Ms. Akanksha Rai, Adv.
Ms. Gurneet Kaur, Adv.
Mr. Arif Ali, Adv.

Dr. Abhishek Manusinghvi, Sr. Adv.
Dr. Sarvam Ritam Khare, Adv.
Mr. Nizam Pasha, Adv.
Mr. Amit Bhandari, Adv.
Mr. Arif Ali, Adv.
Ms. Shweta Chaurasia, Adv.
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Mr. Anuj Agarwal, Adv.
M/s Ace Legal, AOR

Mr. Salman Khurshid, Sr. Adv.
Ms. Lubna Naaz, AOR
Ms. Azra Rehman, Adv.

For Respondent(s) : Mr. Tushar Mehta, SG
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Ms. Vaishnavi, Adv.
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Mr. Sanjay Kumar Dubey, Adv.

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Mr. Gupta Ganesh Subhash, Adv.
Mr. Devendra Kumar Gupta, Adv.

Mr. Hari Shankar Jain, Adv.
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Mr. Parth Yadav, AOR

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Mr. Lalit Mohan, Adv.

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Mr. Vaibhav Choudhary, AOR
Mr. Syed Ashar Ali Warsi, Adv.

Ms. Poorvi Asati, Adv.
Mr. Mayank Singh Rawat, Adv.
Ms. Poorvi, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Permission to file special leave petitions is granted.
2. Issue notice.
3. Mr. Harmeet Singh Ruprah, Mr. Awanish Sinha, Mr. Neeraj Shekhar, Mr. Ashutosh Kumar, Mr. Aditya Sharma, Mr. Sadashiv, Mr. Parth Yadav, Mr. Anantha Narayana M.G., and Mr. Vaibhav Choudhary accept notice on behalf of the respondents.
4. Leave granted.
5. Post these matters for final hearing on 05.08.2026 before the Bench to be assigned by Hon'ble the Chief Justice of India.
6. Meanwhile, as an interim measure and without prejudice to the rights of both sides, it is directed that a separate open space, that is adjacent to or near the subject premises, may be provided to the appellant(s) and other members of the Muslim community for offering Namaz on Fridays between 1 p.m. to 3 p.m. It shall be ensured that no disruption is caused to either side's ingress and egress to the subject premises while they are performing their respective religious practices. This arrangement shall be *ad hoc* in nature and subject to the final outcome of these appeals.
7. Meanwhile, in the event any structural alteration is proposed by the Archaeological Survey of India, it shall not do so without the leave of this Court.
8. As prayed, the Civil Appeal arising out of SLP (C) No. 23490/2026 (listed as Item No. 53 today) is directed to be treated

as the lead case.

9. With a view to assist the Court, Mr. Fuzail Ahmed Ayyubi & Mr. Aditya Sharma, learned counsel, are appointed as nodal counsel on behalf of appellant(s) and respondent(s) respectively. It shall be their responsibility to compile and exchange the common convenience compilations.

(ARJUN BISHT)
ASTT. REGISTRAR-cum-PS

(PREETHI DILEEP KUMAR)
DY. REGISTRAR